

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. II**

Service Tax Miscellaneous Application No. 86584 of 2019

(on behalf of Appellant)

in

Service Tax Appeal No. 85508 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-574-2017-18 dated 09.11.2017 passed by Commissioner of Central Tax (Appeals-I), Pune)

**M/s. Poonam Communication
(Prop. Kamlesh Kumar)**

Appellant

Vijay Residency, S.No.5, Flat No.17,
3rd Floor, Keshav Nagar, Mundhwa,
Pune 411 037, Maharashtra.

Vs.

Commissioner of Central Tax, Pune-I

Respondent

41-A, ICE House, Sassoon Road,
Opp. Wadia College, Pune 411 001,
Maharashtra.

Appearance:

Shri Suresh Singh, Cost Accountant, for the Appellant

Shri Nitin Tagade Merugu, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85022/2020**

Date of Hearing: 09.01.2020

Date of Decision: 09.01.2020

PER: S.K. MOHANTY

Appellant has filed this miscellaneous application, seeking for withdrawal of appeal. The appellant has stated that it had availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeal is accordingly dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**